

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SRK INFRACON (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of Corporate Debtor (CD)	SRK INFRACON (INDIA) PRIVATE LIMITED
2	Date of incorporation of corporate debtor	30/10/2008
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies –Hyderabad
4	Corporate Identity No. of corporate debtor	U70102TG2008PTC061615
5	Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 6-3-665, FLAT NO.501, Lumbini Enclave Panjagutta , Hyderabad, Telangana, India - 500082.
6	Insolvency commencement date in respect of Corporate Debtor	29/04/2026
7	Estimated date of closure of insolvency resolution process	26/10/2026
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Solvenza Advisory LLP Through Authorized Signatory Mr. Prashant Jain Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: Office No 1, First Floor, Gami Tera, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai-400705 Email id: solvenza.ipe@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office no 1, First Floor, Gami Tera, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705. Email: cirp.srkinfracon@gmail.com
11	Last date for submission of claims	13/05/2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **SRK INFRACON (INDIA) PRIVATE LIMITED** on 29/04/2026.

The creditors of **SRK INFRACON (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **13/05/2026** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Solvenza Advisory LLP Through Its Authorized Signatory Mr. Prashant Jain
Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008**

Date: 03/05/2026

Place: Mumbai

**Interim Resolution Professional in the matter of
SRK INFRACON (INDIA) PRIVATE LIMITED**

